

### Stamp Duty

\*433. **Shri Hem Raj:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Allahabad High Court has declared the Stamp Duty in legal profession to be void; and

(b) if so, the steps the Central Government propose to take in line with other State Government to remit the stamp duty or amend or omit Article 30 of Schedule I of the Indian Stamp Act to make the law uniform in the country?

**The Minister of Law (Shri A. K. Sen):** (a) Reports have appeared in newspapers that the U.P. Stamp (Amendment) Act, 1962 has been declared to be void by the Allahabad High Court.

(b) Government have called for copy of the judgement from the State Government for examination. The matter is still under consideration.

### Price of Citric Acid

\*434. **Shri Hari Vishnu Kamath:** Will the Minister of Industry be pleased to state:

(a) whether it is a fact that the landed cost of citric acid used in industry, is round about Rs. 120 per 50 kg.;

(b) whether the current market price is round about Rs. 600 per kg.; and

(c) whether there is inordinate profiteering in the sale of citric acid and if so, the action taken in the matter?

**The Minister of Industry (Shri Kanungo):** (a) Yes, Sir.

(b) and (c). Government are not aware of the current market price of Citric Acid being as high as Rs. 600 per 50 kg. nor have any complaints been received about undue profiteering in this commodity.

### Rebate on Sale of Khadi

\*435. { **Dr. L. M. Singhvi:**  
**Shri Onkar Lal Berwa:**  
**Shri Gokaran Prasad:**

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 275 on the 16th August, 1963 and state:

(a) whether Government have finalised consideration of the proposal made by the Khadi Gramodyog Commission to substitute the present policy of rebate on sales by a scheme of direct payments to weavers; and

(b) how the scheme would work and what would be its economic, organisational and political implications?

**The Minister of Industry (Shri Kanungo):** (a) and (b): No, Sir. The proposal is still under examination.

संसद् में हिन्दी । अंग्रेजी में विधेयक

\*४३६. श्री प्रकाशवीर शास्त्री : क्या विधि मंत्री २६ मार्च, १९६३ के तारांकित प्रश्न संख्या ६५४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) संसद् में अंग्रेजी तथा हिन्दी दोनों भाषाओं में विधेयक कब से पुरःस्थापित होने लगेगे;

(ख) जिन विधेयकों का हिन्दी में अनुवाद हो चुका है क्या उन को प्रामाणिक बनाने के लिए उन्हें सरकारी गजट में प्रकाशित कर दिया गया है; और

(ग) यदि नहीं, तो यह कार्य कब तक पूरा हो जायेगा ?

विधि मंत्री (श्री अ० कु० सेन) :

(क) वर्तमान विधि के अधीन संसद् में पुरःस्थापित किये जाने वाले सब विधेयकों के प्राधिकृत पाठ अंग्रेजी भाषा में होने चाहिए । किन्तु इस बात की व्यवस्था कर दी गयी है कि जहां तक सम्भव हो सके संशोधक विधेयकों